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ITEM NO.22

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).  
9330-9333/2015

(Arising out of impugned final judgment and order dated 11/09/2015  
in CRLAP No. 1154/2011, CRLAP No. 1246/2011, CRLAP No. 988/2011 and  
CRLAP No. 1298/2011 passed by the High Court of Judicature at  
Allahabad)

JYOTI NAGPAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. ETC. ETC.

Respondent(s)

(Office report for directions)

WITH SLP(CrI) No. 9275-9276/2015

(Office report for directions)

Date : 11/07/2016 These petitions were called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE N.V. RAMANA

[IN CHAMBERS]

For Petitioner(s) Mr. Abhay Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners is finally granted  
two weeks&#39; time to comply with the office report dated  
20 th

May, 2016.

(SAPNA BISHT)

SR.P.A. (S.S.R. KRISHNA)

ASSISTANT REGISTRAR